

ITEM NO.42

COURT NO.9

SECTION XIV

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petitions for Special Leave to Appeal (C) Nos. 27686-27688/2014

(Arising out of impugned final judgment and order dated 26/09/2014 in CMP No. 14962/2014, CMP No. 14963/2014 and CWP No. 5076/2012 passed by the High Court Of Himachal Pradesh At Shimla)

MAHESHWAR SINGH AND ANR

Petitioner(s)

VERSUS

STATE OF HP AND ORS

Respondent(s)

(With appln.(s) for impleadment and office report)
(FOR FINAL DISPOSAL)

Date : 10/04/2017 These petitions were called on
for hearing today.

CORAM :

HON'BLE MR. JUSTICE S.A. BOBDE
HON'BLE MR. JUSTICE L. NAGESWARA RAO

For Petitioner(s) Mr. Rajesh Gupta, Adv.
Mr. Harpreet Singh, Adv.
Mr. Puneet Taneja, Adv.

For Respondent(s) Mr. Abhay Kumar, Adv.
Mr. Saurabh Mishra, Adv.
Mr. Himanshu, Adv.
Mr. Anshul Sehgal, Adv.

Mr. Ajit Sharma, Adv.

Mr. K.S. Rana, Adv.

Mr. Krishnan Venugopal, Sr. Adv.
Mr. Purushottam Sharma Tripathi, Adv.
Mr. Ravi Chandra Prakash, adv.
Ms. Ambika Anand, Adv.
Mr. Mukesh Kumar Singh, Adv.
Mr. Shantanu, Adv.

Mr. Jetendra Singh, Adv.
Mr. Vijendra K Kaushik, Adv.
Ms. Kalpana Sabharwal, Adv.
Ms. Priyanka Singh, Adv.
Ms. Manju Jetley, Adv.

Mr. D.K. Thakur, AAG
Mr. V.K. Sharma, Adv.
Ms. Pragati Neekhara, Adv.

Mr. R.S. Sui, Sr. Adv.
Ms. Alka Agrawal, Adv.
Mr. Raj Bahadur, Adv.

UPON hearing the counsel the Court made the following
O R D E R

I.A. Nos. 1-3, applications for impleadment
filed by Mrs. Gauri Maulekhi, applicant are allowed.

Leave granted.

We have heard learned counsel for the parties.

By way of an interim order, we direct that in
the meantime, if any slaughter of animals is done for
the purposes involved in these petitions, it shall be
done in an area which is set up in accordance with
law. The Municipal Authority shall ensure such
compliance. The Animal Welfare Board of India and
Mrs. Gauri Maulekhi may be heard on the setting up of
such area.

[Charanjeet Kaur]
A.R.-cum-P.S.

[Indu Pokhriyal]
Court Master